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**PRINCIPAL DISTRICT AND SESSIONS JUDGE
RANGA REDDY DISTRICT AT L.B.NAGAR:: HYDERABAD**

NOTIFICATION NO. ⁵⁰⁰ /ADMN/2022, DATED ²⁹ .01.2022

Applications are invited for appointment to 3 posts of Special Metropolitan Magistrates/Special Judicial Magistrates of Second Class to preside over Morning Courts in the Unit of District Judge, Rangareddy, sanctioned under 13th Finance Commission vide G.O.Ms.No.35, Law (LA&J-Home Court. C) Department, dated 31.03.2011 at the following stations:-

G.O.Ms.No.35, Law (LA&J Courts.C) Dept., dt. 31.03.2011				
S. No.	Station	Court Name	No. of posts	consolidated honorarium
1.	Hayathnagar	Special Metropolitan Magistrate,, Hayathnagar (IXMM).	1	Rs. 15,000/-
2	Malkajgiri	Special Metropolitan Magistrate, Malkajgiri	1	
3	Chevella	Spl. Judicial Magistrate of Second Class, Chevella.	1	

- Special Metropolitan Magistrates/Special Judicial Magistrates of Second Class will hold morning courts from 7.30 a.m. to 10.30 a.m. for 5 days in a week (Monday to Friday). They will be paid a consolidated honorarium of Rs.15,000/- p.m.
- The tenure of the appointed Special Metropolitan Magistrates/Special Judicial Magistrates of Second Class for the period of one year.

1. QUALIFICATIONS:

- The incumbent must have held any post in Andhra Pradesh/Telangana Higher Judicial Service or State Judicial Service and retired or resigned; or
 - Who has held a post in the Andhra Pradesh Judicial Ministerial Service/Telangana Judicial Ministerial Subordinate Service Rules not below the rank of Head Clerk / Superintendent of District Munsif Court and possesses a Law Degree; or
 - Who has held a post of Section Officer and above in the Andhra Pradesh/Telangana High Court Services and has a Law Degree; or
 - A non-practicing Advocate with a practice in the Bar of not less than five years and who is above 45 years of age; or
 - Any retired Gazetted Officer possessing Law Degree or who has passed the Criminal Judicial Test (Full test consisting of the Indian Penal Code and the Code of Criminal Procedure) conducted by the Andhra Pradesh Public Service Commission and who has exercised Magisterial Powers during his tenure of Service for not less than three years.
 - A suitable retired Judicial Officer is preferred.
- AND**
- Who has atleast two years to attain the age of 65 years as on 01.01.2022.

2. DIS-QUALIFICATIONS:

A PERSON:-

- Who is a practicing Advocate; or
- Who is a member of any State or Local Authority; or
- Who is a member of the State Legislature or the Parliament; or
- A person who having held an office under the State or the Union Government or any Local Authority, was dismissed or removed or compulsorily retired from Service subjected to any other major penalty for misconduct; or

- v. A person who has been convicted and sentenced by a Court for an offence involving moral delinquency or is charged with any offence constituting moral turpitude and proceeding are pending; or
- vi. A person adjudicated as an insolvent or an un-discharged insolvent; or
- vii. A contractor or a businessman or one interested in a subsisting contract or any work being done for Central or State Government shall not be eligible.
- viii. The applications received prior to this notification / applications received after due date will not be considered.


3. REVOCATION OF POWERS OF SPECIAL MAGISTRATES:

- i. On appointment and while in service, powers conferred on a Special Metropolitan Magistrates / Special Judicial Magistrates of Second Class can be revoked if he/she failed to attend three consecutive sittings of the Court without a written permission of the Chief Judicial Magistrate.
- ii. A Special Metropolitan Magistrates / Special Judicial Magistrates of Second Class stands automatically removed on attaining the age of 65 years.

4. APPLICATION AND OTHER INFORMATION:

- 1) The appointing Authority reserves the right to cancel the notification without assigning any reason thereof.
- 2) No TA will be paid for candidate for journey performed in connection with recruitment
- 3) The notification and prescribed form of application can be downloaded from Rangareddy District Courts website: <http://ecourts.gov.in/rangareddy>

Applications from eligible candidates, which are complete in all respects along with supporting enclosures, are to be sent to this office in **duplicate** on or before **21.02.2022 by 5.00 p.m.**


FAC. Prl. District and Sessions Judge,
Rangareddy District,
Prl. District and Sessions Judge,
Ranga Reddy Dist.

To

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|--|---|-----------------|
| 1. All the Judicial Officers of Rangareddy District | } | |
| 2. Notice Board, Prl. District Judge's Court, Rangareddy District. | } | With a request |
| 3. The Metropolitan Sessions Judge, Hyderabad | } | to display the |
| 4. The Chief Judge, City Civil Court, Hyderabad. | } | Notification |
| 5. The Chief Judge, City Small Causes Court, Hyderabad. | } | on the Notice |
| 6. The Addl. Chief Judge, City Civil Court, Secunderabad. | } | Boards of their |
| 7. The Prl. Special Judge for CBI Cases, Hyderabad | } | respective |
| 8. All the Bar Associations in the District Unit of Rangareddy District. | } | offices |
| 9. The District Collector, Rangareddy District. | } | |
| 10. The District Collector, Medchal-Malkajgiri District. | } | |
| 11. The District Collector, Vikarabad District. | } | |
| 12. The DSA, Computer Section of PDJ Court | | |
| with direction to place in the official web site of this Unit. | | |
| 13. The Public Relations Officer, I & PR Department, Rangareddy District, with a request to publish the Notification in the Local Newspapers for wide publicity. | | |

Copy submitted to:

1. The Registrar General, Hon'ble High Court of Judicature at Hyderabad for information.(along with covering letter)
2. The Notice Board of the Hon'ble High Court.

**PRINCIPAL DISTRICT AND SESSIONS COURT
RANGA REDDY DISTRICT AT L.B.NAGAR:: HYDERABAD**

APPLICATION FOR THE POST OF
**SPECIAL METROPOLITAN MAGISTRATE/
SPECIAL JUDICIAL MAGISTRATE OF SECOND CLASS**
UNDER 13TH FINANCE COMMISSION
IN THE UNIT OF RANGAREDDY DISTRICT

1.	Name of the applicant: <i>in full with surname as per SSC or Equivalent Examination (Photostat copy of certificate to be enclosed)</i>		Affix a Self- Attested recent colour passport size photograph
2.	Father's name:		
3.	Date of Birth: Age as on 01.01.2022		
4.	Phone No./ Mobile No.		
5.	Residential Address:		
6.	Permanent Address:		
7.	Native Place & District:		
8.	Preferred Location of posting:	1. 2. 3.	
9.	Community (OC,BC,SC,ST)		
10.	Details of Law Degree: (University & Year of passing) – Photostat copy of certificate to be enclosed		
11.	Prerequisite Qualification: (as per I (i)/(ii)/(iii)/(iv) or (v) of the notification) SPECIFY DETAILS and enclose attested Photostat copies of supporting documents		

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DECLARATION

I hereby declare that the information furnished above and all the statements made in this application are true and correct and complete to the best of my knowledge and belief. I further declare that I possess sound health and active habits; I am free from bodily defect or infirmity which would render me unfit to work as a Special Metropolitan Magistrate / Special Judicial Magistrate of Second Class; that my character and antecedents are such that they will not disqualify me from the post.

I have carefully read the contents of the notification, the conditions and instructions stipulated therein, and I hereby undertake to abide by them.

I further declare that I fulfill all the conditions of eligibility regarding age limit, educational qualifications, and service etc., as prescribed in "Qualifications" section of the notification for appointment to the post of Special Metropolitan Magistrate / Special Judicial Magistrate of Second Class and that I am not disqualified for appointment to the post as mentioned in the "Disqualifications" section of the notification.

I declare that the copies of documents enclosed to this application are true copies of the originals kept in my custody and the originals shall be produced by me as and when required. I undertake that in the event of any information furnished by me being found false or incorrect or, if my ineligibility is detected, I shall be liable to be proceeded with, in accordance with law.

STATION:
DATE:

SIGNATURE OF APPLICANT

LIST OF ATTESTED COPIES OF ENCLOSURES

- 1.
- 2.
- 3.
- 4.
- 5.
- 6.
- 7.
- 8.